

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:2053
ANSWERED ON:30.11.2007
FEMALE PUBLIC PROSECUTORS AND NOTARIES
More Shri Vasantao J.

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the number of female public prosecutors and Notary, state-wise; and
- (b) the steps taken/being taken by the Government to appoint adequate female public prosecutors and notaries in this regard?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H.R.BHARDWAJ)

(a) Public Prosecutors and Notaries are being appointed by the State Governments as well as the Central Government. As such, there is no centrally maintained list of Public Prosecutors and Notaries. However in so far as this Department is concerned, there are Six female Additional Public Prosecutors appointed for the Bombay High Court and one female Special Public Prosecutor (Assistant Solicitor General) appointed for Punjab and Haryana High Court. So far as the appointment of female Notaries are concerned, the state-wise list is at Annexure.

(b) There is no fixed quota for appointment of female Public Prosecutors and Notaries. However, as far as practicable, the Department takes care to appoint adequate Female Public Prosecutors and Notaries.